

13.07 hrs

[Placed in Library. See
No. LT 802/91]

PAPERS LAID ON THE TABLE

Statement Correcting reply to us No.
5352 dated 3rd September, 1991

[English]

THE MINISTER OF STATE IN THE
MINISTRY OF RAILWAYS (SHRI MAL-
LIKARJUN): Sir, I beg to lay on the Table, a
statement (Hindi and English versions) cor-
recting the reply given on the 3rd Septem-
ber, 1991 to Unstarred Question No. 5352 by
Shri Vijay Kumar Yadav regarding halt of
express trains at Bakhtiyarpur
Junction. [Placed in Library. See No. LT-801/
91]

Annual Report of and Review on the
working of the Lala Ram sarivap
Tuberculoese Hospital, New Delhl.

THE MINISTER OF STATE IN THE
MINISTRY OF HEALTH AND FAMILY
WELFARE (SHRIMATI D.K. THARADEVI
SIDHARTHA): Sir, I beg to lay on the Table:—

(1) (i) A copy of the Annual
Report (Hindi and Eng-
lish versions) of the Lala
Ram Sarup Tuberculo-
sis Hospital, New Delhi,
for the year 1988 along
with Audited Accounts

(ii) A copy of the Review
(Hindi and English ver-
sions) by the Govern-
ment on the working of
the Lala Ram Sarup
Tuberculosis Hospital,
New Delhi, for the year
1988.

(2) A statement (Hindi and
English versions) show-
ing reasons for delay in
laying the papers men-
tioned at (1) above.

13.09 hrs

ELECTION TO COMMITTEES

[English]

(1) Court of the Aligarh Muslim Univer-
sity

THE MINISTER OF STATE IN THE
MINISTRY OF HUMAN RESOURCE DE-
VELOPMENT (DEPARTMENT OF YOUTH
AFFAIRS AND SPORTS AND THE DE-
PARTMENT OF WOMEN AND CHILD
DEVELOPMENT) (KUMARI BANERJEE): ON
behalf of my colleague, Shri Arjun Singh, I
beg to move:

"That in pursuance of sub-
clause (xxiv) of clause (1)
of Statute 14 of the Stat-
utes of the Aligarh Mus-
lim University, the mem-
bers of this House do
proceed to elect, in such
manner as the Speaker
may direct, six members
from among themselves
to serve as members of
the Court of the Aligarh
Muslim University, subject
to other provisions of
Statutes of the Aligarh
Muslim University. The
members so elected shall
not be the employees of
the Aligarh Muslim Uni-
versity.

MR DEPUTY -SPEAKER: The ques-
tion is:

"That in pursuance of sub-
clause (xxiv) of clause (1)
of Statute 14 of the Stat-
utes of the Aligarh Muslim
University, the members
of this House do proceed

to elect, in such manner as the Speaker may direct, six members from among themselves to serve as members of the Court of the Aligarh Muslim University, subject to other provisions of Statutes of the Aligarh Muslim University. The members so elected shall not be the employees of the Aligarh Muslim University."

The Motion was adopted.

II) General Council of the Indian School of Mines Dhanbad.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS AND THE DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) (KUMRI MAMATA BENERJEE):

On behalf of my colleague, Shri Arjun Singh, I beg to move:

" That in pursuance of the provisions contained in rule 4 (ii) to (iv) read with rule 15 (3) of the Rules and Regulations of the Indian School of Mines, Dhanbad, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves, to serve as members of the General Council of the Indian School of Mines, Dhanbad, subject to other provisions of the said Rules and Regulations."

MR. DEPUTY-SPEAKER: The question is:

" That in pursuance of the provisions contained in rule 4 (ii) to (iv) read with rule 15 (3) of the Rules and Regulations of the Indian School of Mines, Dhanbad, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves, to serve as members of the General council of the Indian School of Mines, Dhanbad, subject to other provisions of the said Rules and Regulations."

The motion was adopted.

(III) Central Advisory Board of Education

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS AND THE DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) (KUMARI MAMATA BANERJEE): On behalf of Shri Arjun Singh, I beg to move:

" That in pursuance of para 5 of the Ministry of Human Resource Development (Department of Education) Resolution No. F.1-2/90, PN (D.II), dated 19 October 1990 read with item No.5 (i) of the Annexure thereto, the Members of this House do proceed to elect, in such manner as the Speaker may direct, four members from amongst themselves to serve as members of the Central Advisory Board of Education, subject to